ance with their Second Five Year Plans, or by private agencies, since the beginning of the current plan period. Of these, two are in Patiala and Ludhiana in the Pujab.

Parts (b) and (c).—Government has no such proposal.

Part (d).-No.

Part (e).—Does not arise.

SHRI JUGAL KISHORE: May I know whether the Government is aware that a magnificent building at Sirsa for a college is under construction by the efforts of the citizens of Sirsa?

DR. MONO MOHAN DAS: I have got no information.

SHRI B. SHIVA RAO: May I know whether all technical colleges and institutes which impart technical education are under the Ministry of Education or are some of them under the Ministry of Labour?

 $D_{R.}$ MONO MOHAN DAS: So far as engineering colleges and polytechnics are concerned, Ministry of Education and University Grants Commission deal with their improvement and development.

*368. [Withdrawn.]

MEETING OF THE CENTRAL ADVISORY BOARD FOR TRIBAL WELFARE

*369. SHRI V. K. DHAGE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Central Advisory Board for Tribal Welfare met in New Delhi in the month of October 1957; and

(b) whether any decision to the effect that the States be asked to take necessary steps for writing off three year old debts of Adivasis and for debts for lesser period Government should advance loans at 6 per cent interest was taken at that meeting? THE DEPUTY MINISTER OF HOME AFFAIRS (SHRIMATI VIOLET ALVA): (a) Yes, Sir.

to Questions

(b) It was agreed that a recommendation to this effect be made to the State Governments.

SHRI V. K. DHAGE: May I know whether any other facilities have been thought of being provided?

SHRIMATI VIOLET ALVA: For the present, this was discussed at the Advisory Board meeting and we have gone into this, but we have advised the State Governments to write off the amounts and in other cases to see that it does not go beyond 6 per cent.

SHRI V. K. DHAGE: Did the Advisory Board consider the question of providing free legal aid to the Adivasis?

SHRIMATI VIOLET ALVA: That is a different question. That does not arise out of this.

SHRI V. K. DHAGE: I am asking for information.

SHRIMATI VIOLET ALVA: That was discussed also.

*379 to *372. [For answers, vide cols. 2191-2197 infra.]

Investment of money from the Nizam's Trusts Funds

*373. Dr. R. B. GOUR: Will the Minister of FINANCE be pleased to state:

(a) whether Government have drawn any amounts from the Nizam's Trusts Funds for investment in any Government projects;

(b) if so, what are the projects; and

(c) what is the amount?

THE DEPUTY MINISTER OF FIN-ANCE (SHRI B. R. BHAGAT): (a) The

[11 DEC. 1957] Oral Answers 2163

funds of Nizam's Trusts deposited with the Government are merged in the cash balances of Government and are not earmarked for any specific purpose.

(b) and (c). Do not arise.

DR. R. B. GOUR: Does the Government propose to utilise these amounts to finance the industries in the Central sector, whether by the Government of India or by the State Government, if it so demands?

SHRI B. R. BHAGAT: These trusts are not a specific purpose trust. As I said, they form part of the cash balances of the Government of India and any withdrawal out of them is in accordance with the instructions given by Parliament to the Government.

DR. R. B. GOUR: The question is whether the Government propose to utilise these funds for a specific purpose for the development of industries and investment in industries"

SHRI B. R. BHAGAT: All funds are used for development purposes in the country.

SHRI KISHEN CHAND: May I know from the hon. Minister whether these funds have been invested entirely in the Government of India securities and thereby these funds are not being utilised for the industrial development of Andhra Pradesh?

SHRI B. R. BHAGAT: Some of these funds are in the shape of trusts and deposited in cash with the Government. Others are in Government of India securities; and still others are in the securities held by the Hyderabad Government.

SHRI V. K. DHAGE: No, Sir. The point is, what I want to know is. whether this cash which has come from the State of Andhra Pradesh is being utilised for the development of Andhra Pradesh or not?

SHRI B. R. BHAGAT: I could not follow the question.

MR. CHAIRMAN: The money is taken from the Nizam. It is merged in the balances. The natural expectation this side is that that will be utilised for construction of development projects in Andhra Pradesh. But is it so, or is it also for the whole country?-that is the question.

SHRI B. R. BHAGAT: It is for the whole country.

SHRI AKBAR ALI KHAN: What is the total amount?

SHRI B. R. BHAGAT: The entire trust, including all the securities, may be about Rs. 25 crores, but the specific question relates to the trust funds deposited with Government. That was, I think, Rs. 6:96 crores of which, you know, the balance left is Rs. 5.35 crores.

DR. R. B. GOUR: What has happened to the balance? What has happened to the rest?

MR. CHAIRMAN: What has happened to the other crore?

SHRI B. R. BHAGAT: I think the hon. Member should refer to the trust deeds and agreements of these trusts.

SHRI D. A. MIRZA: I wanted to know the whole amount that is invested by the Nizam.

SHRI B. R. BHAGAT: That is the figure I gave.

SHRI V. K. DHAGE: Are there about four trusts have been that created by the Nizam of the value of Rs. 5 crores each?

The trusts SHRI B. R. BHAGAT: are, I think, not four, but more than four. I think they are about eight trusts.

SHRI V. K. DHAGE: What are the denominations of these trusts?

SHRI B. R. BHAGAT: The first is one crore eighty two lakhs; another is of the same amount; third, Rs. 30 lakhs; fourth, the same amount; fifth, one crore eighty-two lakhs; sixth, thirty lakhs; seventh, two crores twelve lakhs; and eighth, fifty lakhs.

SHRI V. K. DHAGE: Are there any trusts created for the Prince of Berar?

SHRI B. R. BHAGAT: I do not know who is the Prince of Berar. (Interruption.)

MR. CHAIRMAN: Deputy Minister, you must not say that; being Deputy Minister you must know who the Prince of Berar is.

SARDAR SWARAN SINGH: He meant that he required notice for that.

SHRI JASWANT SINGH: May I know whether these trusts are meant for the development of Andhra Pradesh or whether any of the beneficiaries of these trusts are also the children of the Nizam?

SHRI B. R. BHAGAT: The trust deeds do not provide for earmarking or utilising these amounts for any specific project or purpose.

SHRI V. K. DHAGE: The Nizam's the trusts have been created bv deposit of hard cash with the Government of India and these are returnable in the form of instalments of the entire amount. Now, I would like to know whether that amount, the cash which has been received by the Government of India is, to any extent, reserved for the development of Andhra Pradesh?

SHRI B. R. BHAGAT: No, Sir. I said very categorically that they are not specifically earmarked.

MR. CHAIRMAN: They are not specifically earmarked for Andhra Pradesh.

DR. R. B. GOUR: Will they advance any amount from this amount if the Andhra Pradesh Government asks? 2166

 $M_{R.}$ CHAIRMAN: They will consider the question on merits.

SHRI B. R. BHAGAT: That is a hypothetical question.

MR. CHAIRMAN: Next question.

*374. [For answer, vide cols. 2197-2198 infra.]

*375. [The questioner (Shri Mahabir Prasad) was absent. For answer, vide cols. 2199-2200 infra.]

IMPROVEMENT OF TEACHERS' CONDITIONS OF SERVICE AND PAY SCALES

*376. SHRI PERATH NARAYANAN NAIR: Will the Minister of Education AND SCIENTIFIC RESEARCH be pleased to state:

(a) whether the questions of improving the conditions of service and raising the pay scales of teachers were considered at the recent Education Ministers' Conference; and

(b) if so, whether any decision has been taken in this respect?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND SCIENTIFIC RESEARCH (DR. K. L. SHRIMALI): (a) They were not considered as a separate item.

(b) Does not arise.

SHRI PERATH NARAYANAN NAIR: In view of the fact that it is clearly laid down in the Second Five Year Plan that improvement in the educational standard is intimately tied up with the improvement in service conditions, may I know how is it that the matter was not discussed?

DR. K. L. SHRIMALI: That is true, and the Government have already made efforts to improve the service conditions of teachers.

SHRI PERATH NARAYANAN NAIR: May I know if the Government have received any suggestions regarding the improvement in the service conditions of teachers from any State Government?